GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA

UNSTARRED QUESTION No. 3499

TO BE ANSWERED ON MONDAY, JULY 15, 2019/ASHADHA 24, 1941(SAKA)

Changes in GST Law

3499. SHRIMATI RAKSHA NIKHIL KHADSE:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes to bring draft amendment bill to bring changes in the Goods and Services Tax (GST) law to allow business to rectify mistakes during payment of GST and applicability of interest in case of delayed payment of GST;
- (b) if so, the details thereof;
- (c) whether the Government also proposes to put in place a mechanism for single point sanctioning and processing of GST refunds; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR FINANCE (SHRI ANURAG SINGH THAKUR)

(a) and (b) Yes Sir. Clause 99 of the Finance (No.2) Bill, 2019, seeks to amend section 50 of the Central Goods and Services Tax Act, 2017 so as to provide for charging interest only on the net cash tax liability, except in those cases where tax is paid subsequent to initiation of any proceedings under section 73 or 74 of the said Act.

Further, vide Central Goods and Services Tax (Amendment) Act, 2018, section 43A of the Central Goods and Services Tax Act, 2017 provides that a registered person, while furnishing returns under sub-section (1) of section 39 of the said Act, shall verify, validate, modify or delete the details of supplies furnished by the suppliers.

(c) and (d) No Sir. The Government does not propose to put in place a mechanism for single point sanctioning and processing of GST refunds. However, clause 102 of the Finance (No.2) Bill, 2019 seeks to amend section 54 of the Central Goods and Services Tax Act, 2017 so as to make Central Government the single point for disbursement of GST refunds.
